

Central Administrative Tribunal  
Principal Bench: New Delhi.

2

QA No. 1811/97  
New Delhi, this the 6th day of Aug., 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)  
Hon'ble Shri K. Muthukumar, Member (A)

Smt. Kanta Bhatia,  
Sr. Language Teacher (Retd.)  
H.No. 1075/GH-13,  
Paschim Vihar,  
New Delhi.

....applicant

(By Advocate: Shri K.P.Dohare)

-versus-

Govt. of N.C.T. of Delhi through

1. Chief Secretary,  
Govt. of NCT of Delhi,  
5, Sham Nath Marg,  
Delhi.
2. Secretary, Service,  
Govt. of NCT of Delhi,  
5, Sham Nath Marg,  
Delhi.
3. Director of Education,  
Govt. of NCT of Delhi,  
Old Secretariat,  
Delhi.
4. Deputy Director Education,  
Office of Deputy Director Edn.  
Moti Nagar, Delhi.

...Respondents

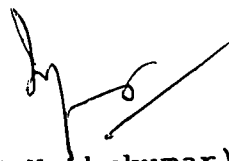
(By Advocate : None)


O R D E R (ORAL)  
(Dr. Jose P. Verghese, Vice-Chairman(J))

Petitioner in this OA is seeking a direction from this Tribunal to the effect that the petitioner may be given the senior selection grade in the pay scale of Rs. 2000-3500/-. Page 17 of the paper book shows the qualification prescribed is 12 years in the senior scale with the qualification prescribed for PGT. Even though the petitioner has completed, according to counsel for the petitioner, 20 years of service in the senior grade but she is not qualified with respect to the second condition namely

qualification prescribed for PGT. Petitioner reproduced the qualification obtained by her; in para 4.5 of the OA and we are afraid that none of them entitles her to be qualified to the post of PGT. In the circumstances, this OA is not maintainable and is being dismissed in limine. In case the petitioner is able to show that she fulfils all the eligibility criteria prescribed for senior selection grade, she may make a representation after acquiring the said qualification and the same shall be disposed of by the respondents within 15 days from the date of receipt of such representation.

It was stated by the petitioner's counsel that the petitioner has already superannuated on 30th April, 1997. The pendency of this petition may cause further delay in disbursement of the retiral benefits. While disposing of this OA in limine, we direct the respondents to grant the retiral benefits to the petitioner as expeditiously as possible in accordance with the Rules.

  
 (K. Muthukumar)  
 Member (A)

  
 (Dr. Jose P. Verghese)  
 Vice-Chairman (J)